

not made the rural posting mandatory to pursue Postgraduate Medical Degree courses, the following Medical Council of India's Post Graduate Medical Education Regulations have been amended to encourage doctors to serve in the rural areas:

- (i) 50% reservation in Post Graduate Diploma Courses for Medical Officers in the Government service who have served for at least three years in remote and difficult areas; and
- (ii) Incentive at the rate of 10% of the marks obtained for each year in service in remote or difficult areas upto the maximum of 30% of the marks obtained in the entrance test for admissions in Post Graduate Medical Courses.

Plan for whistle-blower policy

533. SHRI PENUMALLI MADHU: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that Government is planning to put in place whistle-blower policy in all Public Sector Undertakings (PSUs) with a view to improve the corporate governance standards;
- (b) if so, the details of the proposed policy;
- (c) whether it is also a fact that as of now only Oil and Natural Gas Corporation (ONGC) and Gas Authority of India Ltd. (GAIL) have a policy to encourage employees to expose wrongdoings in their companies;
- (d) if so, the details thereof; and
- (e) whether the proposed one is on the lines of existing policy or is different from that?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) In terms of the Guidelines on Corporate Governance for Central Public Sector Enterprises (CPSEs) issued by the Government in 2007, which are voluntary in nature, CPSEs may establish a mechanism for employees to report to the management concerns about unethical behavior, actual or suspected fraud, or violation of the company's General guidelines on conduct or ethics policy.

(c) to (e) All CPSEs have already been advised to establish 'Whistle Blower Policy' listed in para 8 of Annex VII of Guidelines on Corporate Governance for CPSEs, 2007. Oil and Natural Gas Corporation Limited (ONGC) has voluntarily adopted 'Whistle Blower Policy' with effect from November, 2009 and GAIL (India) Limited is in the process of formulating a 'Whistle Blower Policy'.

Schemes under BRGF

534. SHRIMATI VIPLOVE THAKUR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the ongoing schemes under Backward Regions Grant Fund (BRGF) programme in the country;

(b) the details of funds allocated by Government during the last two years, State-wise;

(c) whether the funds allocated by Government during the last two years for implementation of BRGF programme, have not been utilized fully; and

(d) if so, the steps taken by Government to ensure full utilization of funds allocated for implementation of BRGF programme in Himachal Pradesh?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) Under the Backward Regions Grant Fund (BRGF) Programme, Development Grant funds are released to the States for the districts identified as backward. These funds are largely untied and are used for filling critical infrastructural gaps including roads, bridges, Anganwadi Centres, class rooms in schools, Panchayat buildings, community centres, drinking water and rural electrification infrastructure, health centres, etc. Under the Capacity Building component of the BRGF, funds are released for creation of training infrastructure and conducting training programmes for the elected representatives and functionaries of local bodies.

(b) and (c) The State-wise details of annual entitlement, funds sanctioned and funds utilized under the Development Grant and Capacity Building components of BRGF are at Statement-I and Statement-II respectively (See below). Against Rs. 2643.20 crore released during 2007-08 an amount of Rs. 2535.60 crore has been utilised. Utilisation certificates in case of releases during 2008-09 are not yet due.

(d) Government of Himachal Pradesh has already utilised all the releases made during 2007-08 under both Development Grant and Capacity Building components of BRGF. In respect of 2008-09, the State has reported 100% utilization in respect of the Development Grant (Rs. 21.5 crore), whereas in respect of the Rs. 1.9 crore released under the Capacity Building component during 2008-09, the State has reported expenditure to the extent of Rs. 1.7 crore.

Statement-I

State-wise Entitlements, Sanctions/Releases and Utilisation Reported under the Development Grant Component of BRGF for 2007-08 and 2008-09 :

Status as on 25.02.2010

Sl No.	State	Annual Entitlement for 2007-08 and 2008-09	(Amount in Rs. Crore)			
			200-08		2008-09	
			Release	Utilisation	Release	Utilisation
1	2	3	4	5	6	7
1.	Andhra Pradesh	335.3	301.9	301.9	250.4	196.3

1	2	3	4	5	6	7
2.	Arunachal Pradesh	14.5	0.0	0.0	11.1	9.8
3.	Assam	157.2	60.0	48.1	53.2	3.5
4.	Bihar	603.0	538.2	538.2	421.6	329.9
5.	Chhattisgarh	235.5	224.9	221.4	192.5	149.4
6.	Haryana	28.4	25.6	25.3	22.5	16.5
7.	Himachal Pradesh	28.5	25.7	25.7	21.5	21.5
8.	Gujarat	101.3	0.0	0.0	0.0	0.0
9.	Jammu and Kashmir	45.9	0.0	0.0	40.8	0.0
10.	Jharkhand	322.6	0.0	0.0	290.3	195.6
11.	Karnataka	103.2	84.5	84.5	0.0	0.0
12.	Kerala	32.3	21.2	14.3	0.0	0.0
13.	Madhya Pradesh	428.4	378.4	373.3	300.4	222.3
14.	Maharashtra	253.6	0.0	0.0	0.0	0.0
15.	Manipur	39.1	34.7	31.4	10.0	5.6
16.	Meghalaya	37.0	0.0	0.0	33.6	21.4
17.	Mizoram	23.0	19.2	15.6	0.0	0.0
18.	Nagaland	37.1	31.9	31.9	30.3	28.5
19.	Orissa	305.7	262.7	257.9	227.8	103.2
20.	Punjab	15.7	0.0	0.0	0.0	0.0
21.	Rajasthan	251.0	300.9	295.6	183.5	76.9
22.	Sikkim	13.0	0.0	0.0	11.7	9.1
23.	Tamil Nadu	108.0	0.0	0.0	97.2	62.6
24.	Tripura	12.2	0.0	0.0	11.0	7.7
25.	Uttar Pradesh	602.1	0.0	0.0	541.7	535.7
26.	Uttarakhand	41.9	0.0	0.0	0.0	0.0
27.	West Bengal	244.9	187.3	183.0	142.6	71.8
28.	Grant for Technical Support		25.0			
TOTAL		4420.0	2521.9	2448.1	2893.6	2067.2

Statement-II

State-wise Entitlements, Sanctions/Releases and Utilisation Reported under the Capacity Building Component of BRGF for 2007-08 and 2008-09 :

Status as on 25.02.2010

(Amount in Rs. Crore)

Sl No.	State	Annual Entitlement for 2007-08 and 2008-09	2007-08		2008-09	
			Release	Utilisation	Release	Utilisation
1	2	3	4	5	6	7
1.	Andhra Pradesh	13.0	13.0	13.0	0.0	0.0
2.	Arunachal Pradesh	1.0	0.0	0.0	0.0	0.0
3.	Assam	11.0	0.0	0.0	0.0	0.0
4.	Bihar	36.0	0.0	0.0	0.0	0.0
5.	Chhattisgarh	13.0	0.0	0.0	13.0	8.5
6.	Haryana	2.0	0.0	0.0	3.2	0.0
7.	Himachal Pradesh	2.0	2.0	2.0	1.9	1.7
8.	Gujarat	6.0	0.0	0.0	6.0	5.5
9.	Jammu and Kashmir	3.0	0.0	0.0	0.0	0.0
10.	Jharkhand	21.0	21.0	0.0	0.0	0.0
11.	Karnataka	5.0	10.0	8.4	0.0	0.0
12.	Kerala	2.0	2.0	2.0	0.0	0.0
13.	Madhya Pradesh	24.0	24.0	24.0	24.0	5.6
14.	Maharashtra	12.0	0.0	0.0	29.8	4.9
15.	Manipur	3.0	0.0	0.0	4.6	0.0
16.	Meghalaya	3.0	0.0	0.0	3.9	2.8
17.	Mizoram	2.0	0.0	0.0	2.0	2.0
18.	Nagaland	3.0	0.0	0.0	3.0	3.0
19.	Orissa	19.0	19.0	11.9	0.0	0.0
20.	Punjab	1.0	0.0	0.0	0.0	0.0
21.	Rajasthan	12.0	0.0	0.0	0.0	0.0

1	2	3	4	5	6	7
22. Sikkim		1.0	0.0	0.0	1.0	0.7
23. Tamil Nadu		6.0	0.0	0.0	16.3	0.0
24. Tripura		1.0	0.0	0.0	0.8	0.7
25. Uttar Pradesh		34.0	25.3	21.2	0.0	0.0
26. Uttarakhand		3.0	0.0	0.0	9.0	0.0
27. West Bengal		11.0	5.0	5.0	17.0	16.4
TOTAL		250.0	121.3	87.5	135.7	51.8

Role of Panchayats in curbing child trafficking

535. SHRI PENUMALLI MADHU : Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is a fact that Government has prepared an elaborate action plan for giving a greater role to Panchayats in curbing trafficking of minors and school dropouts;
- (b) if so, the details of the action plan prepared by Government; and
- (c) how his Ministry is planning to implement this action plan?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Performance of States under PEAIS

†536. SHRI SHREEGOPAL VYAS:

SHRI BALAVANT *ALIAS* BAL APTE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the funds given to States from Central Fund on the basis of performance under Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) during Eleventh Five Year Plan, and the name of such States; and
- (b) the reasons for giving less or no funds to some States under the scheme?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) A statement indicating the funds given to the States under the Panchayat Empowerment and Accountability Incentive Scheme (PEAIS) during the years 2007-08 and 2008-09, namely, the first two years of the Eleventh Five Year Plan is given in Statement (See below).

- (b) Funds under the PEAIS are released to the State/UTs for undertaking measures for effective devolution of Funds, Functions and Functionaries to the Panchayati Raj Institutions

†Original notice of the question was received in Hindi.